

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

OXXN No.
T.A. No.

30/88

198

9.10.1991
DATE OF DECISION

Shri R.N.Waghmare.

Petitioner

Shri M.S.Ramamurthy.

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Shri V.G.Rege.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. U.C.Srivastava, Vice-Chairman,

The Hon'ble Mr. M.Y.Priolkar, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? X
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

MGIPRRND-12 CAT/86-3-12-86-15,000

(U.C.SRIVASTAVA)
VICE-CHAIRMAN.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Tr. Application No.30/88.

Shri R.N.Waghmare.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri U.C.Srivastava,
Hon'ble Member (A), Shri M.Y.Priolkar.

Appearances:-

Applicant by Mr.M.S.Ramamurthy.
Respondents by Mr.V.G.Rege.

9-10-1991.

Oral Judgment:-

(Per Shri U.C.Srivastava, Vice-Chairman) Dated: 9.10.1991

Mr.M.S.Ramamurthy is present for the applicant and
Mr.V.G.Rege is present for the respondents. Mr.Ramamurthy
states that he has no instructions regarding the matter.
It is seen that the applicant was also not present on the
last few dates. As such the application is dismissed for
non-prosecution. No order as to costs.

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(M.Y.PRIOLKAR)
MEMBER (A)


(U.C.SRIVASTAVA)
VICE-CHAIRMAN.